

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.118
CP(IB) 320 of 2020

Proceedings under Section 94 IBC

IN THE MATTER OF:

Ila Bharat Valia Personal Gaurantor to API Industries Pvt Ltd**Applicant**

Order delivered on 19/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajesh Bohra Advocate and Ms. Sangeeta Bohra
Advocate

ORDER

Application is filed u/s 94 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 07.08.2023.

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)